

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
NEW DELHI

ORIJNAL APPLICATION NO. 668/2023

IN THE MATTER OF:

PRASHER DEV SHARMA

..... APPLICAINT/PETITIONER

VERSUS

STATE OF PUNJAB AND ORS.

....RESPONDENT

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NDOH. 12.04.2024

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Place: New Delhi

Dated: 23.01.2024

FILED BY



PRASHANT MANCHANDA ADVOCATE

OFFICE: 123, R.G. COMPLEX- II, PRASHANT VIHAR DELHI -110085

MOB: 9971879203

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI 1
ORIGINAL APPLICATION NO. 668 OF 2023

IN THE MATTER OF
PRASHER DEV SHARMA

..... PETITIONER(S)

VERSUS

STATE OF PUNJAB & ORS.

..... RESPONDENT(S)

REPLY IN FORM OF SHORT AFFIDAVIT BY RESPONDENT NO. 2, EXECUTIVE OFFICER,
MUNICIPAL COUNCIL, JAGRAON, PUNJAB.

I, Sukhdev Singh Randhawa having office at Municipal Council, Jagraon do hereby solemnly affirm and declare as under :-

1. That I am currently holding the post of Executive Officer, Municipal Council, Jagraon is thus filing the reply on behalf of Respondent no. 2 and being well conversant with the facts of the present case, am competent to depose by way of the present affidavit on behalf of the answering Respondents.
 2. That the present orders dt.12th Jan, 2024 has been passed in original application no.668 of 2023 after taking the cognizance by hon'ble National Green Tribunal. In compliance to the orders dt.12th Jan, 2024 of this Hon'ble Tribunal, Sub Committee has been constituted and the Committee has also visited the site in question in the complaint. The nodal agency in this matter has also prepared it's report and it will be submitted by that agency through proper channel.
 3. That the legacy waste amounting to approx. 11000 Metric ton has already been remediated through the agency by the Municipal Council, Jagraon. The another couple of tenders for remediation of the legacy waste amounting to approx. 20,000 metric ton has already been issued to the successful bidder. Besides these tenders another tender for removal of the garbage and reclamation of the pond site has also been received and it is further in progress of the process.
- That every step will be taken to achieve the required results to comply with the orders of the Hon'ble Tribunal. The technical and expert help is also being obtained wherever required for the total cleaning of the site. It



is worth mentioning that the site is decades old. The demarcation of the site will also be got done through the relevant authorities. The other estimates relating to this site will be prepared by the technical experts and accordingly further demand of funds for those works will be made after the Model Code of Conduct is over.

- 5. That the Municipal Council has planned to totally clean the site and after that to develop it further for the welfare of the citizens. The park already existing abutting the site is being developed at the large scale.
- 6. That the littering of garbage on the site by the public and outsiders is strictly prohibited and two employees are deputed there to take care of the site. The boards for this purpose are installed on the site. The Municipal Council, Jagraon undertakes to strictly comply with the orders of the Hon'ble National Green Tribunal.
- 7. That it is humbly requested to accept the short affidavit please.

certified that the affidavit has been explained to the deponent...
seemed directly to understand the same
time making thereof

[Signature]
Deponent

Verification

Verified at Jagraon on this 10th day of April, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

[Signature]
Deponent

Govt. of India
Regd. No. 353/91



Attested As Identified

[Signature]
BIKRAM SHARMA
NOTARY PUBLIC,
JAGRAON (PUNJAB)

10 APR 2024